### ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

# LAWS AND REGULATIONS

Vol. XLIII

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### ABSTRACT OF THE PROCEEDINGS

OF

## THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:

ASSEMBLED FOR THE PURPOSE OF MAKING

## LAWS AND REGULATIONS

1904

#### **VOLUME XLIII**





#### CALCUTTA

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 21st October, 1904.\*

#### PRESENT:

His Excellency Baron Ampthill, G.C.S.I., G.C.I.B., Viceroy and Governor General of India, presiding.

His Honour Sir C. M. Rivaz, K.C.S.I., Lieutenant-Governor of the Punjab.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Sir E. FG. Law, K.C.M.G., C.S.I.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.B.

The Hon'ble Sir A. T. Arundel, K.C.S I.

The Hon'ble Mr. H. Erle Richards.

The Hon'ble Mr. J. P. Hewett, C.S.I., C.I.E.

The Hon'ble Lieutenant-Colonel J. A. L. Montgomery, C.S.I.

#### INDIAN STAMP (AMENDMENT) BILL.

The Hon'ble SIR EDWARD LAW presented the Report of the Select Committee on the Bill further to amend the Indian Stamp Act, 1899.

# A BILL TO SUPPLEMENT CERTAIN PROVISIONS OF THE CITY OF BOMBAY IMPROVEMENT ACT, 1898.

The Hon'ble MR. RICHARDS moved that the Bill to supplement certain provisions of the City of Bombay Improvement Act, 1898, be taken into consideration. He said:—"I have on a former occasion explained to the Council the object of this Bill, and I will only remind them now that it is to cure a technical defect in an Act of the Bombay Legislature."

The motion was put and agreed to.

The Hon'ble MR. RICHARDS moved that the Bill be passed.

The motion was put and agreed to.

<sup>\*</sup> NOTE.—The Meeting of Council which was fixed for the 30th September, 1904, was subsequently postponed to the 21st October, 1904.

[Sir Edward Law.]

[21ST OCTOBER, 1904.]

#### SEA CUSTOMS (AMENDMENT) BILL.

The Hon'ble SIR EDWARD LAW moved for leave to introduce a Bill to repeal certain words in the Sea Customs Act, 1878. He said:—"The object of this Bill is to repeal the words 'or being a colourable imitation thereof' which appear in clause (e) of section 18 of the Sea Customs Act, 1878 (VIII of 1878), as amended by section 10 of the Indian Merchandise Marks Act, 1889 (IV of 1889). These words do not occur in the corresponding clause of the English law [the Merchandise Marks Act, 1887, section 16, clause (1)], and their introduction into the Indian clause appears to serve no useful purpose, while their presence has led to the erroneous supposition that the importation of goods having a name or trade mark which is a colourable imitation of a true name or mark should be allowed if the cond tions imposed by clause (e) are complied with, even when the imitation is such as to bring the goods within the terms of clause (d), which absolutely prohibits the importation of goods having a counterfeit trade mark or a false trade description.

The motion was put and agreed to.

The Hon'ble SIR EDWARD LAW introduced the Bill.

The Hon'ble SIR EDWARD LAW moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in English in the Gazette of India and in the local official Gazettes.

The motion was put and agreed to.

The Council adjourned to Friday, the 28th October, 1904.

Simla;

The aist October, 1904.

J. M. MACPHERSON,

Secretary to the Government of India,

Legislative Department.